

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JATPUR BENCH, JAIPUR.

OA 392/2002

DATE OF ORDER : 4.10.2002

Hari Prasad 'D' son of Shri Kishan Lal Ji, aged about 50, at present holding the post of DCTT, Western Railway, Ajmer division, Ajmer, resident of House No. 442/30, Pratap Nagar, Ajmer Linc Road, Ajmer.

....Applicant.

VERSUS

1. Union of India through the General Manager, Western Railway, Churchgate, Mumbai.
2. The Chairman Railway Board, Rail Bhawan, New Delhi.
3. Divisional Railway Manager, Western Railway, Ajmer Division, Ajmer.
4. Shri Bhanwar Lal Meena, CTT O/o DCTT, Western Railway, Ajmer Division, Ajmer.

....Respondents.

Mr. P.V. Calla, Counsel for the applicant.

Mr. U.D. Sharma, Counsel for the respondents.

CORAM

Hon'ble Mr. H.O. Gupta, Member (Administrative)

Hon'ble Mr. M.L. Chauhan, Member (Judicial)

ORDER (ORAL)

The learned counsel for the applicant submits that he wants to withdraw this OA with a liberty to file a fresh OA by assailing the validity of the order dated 24.9.2002. He has also filed an MA No. 417/2002 in this regard.

2. In the circumstances, the OA is dismissed as withdrawn. The applicant is at liberty to file a duly constituted OA, subject to limitation. M.A also stands disposed of.

(M.L. CHAUHAN)
MEMBER (J)

(H.O. GUPTA)
MEMBER (A)